

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 206**  
**C.P. (IB)/872/2020**  
**IA-5805/2021**

**IN THE MATTER OF:**

**State Bank of India**

... **Applicant/Petitioner**

**Versus**

**Sh. Sunil Sharma**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv Kajal Dhariwal

**For the RP** : Adv. Saurabh Tanwar

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-5805/2021:** Ld. Proxy Counsel for the PG submitted that the arguing counsel is unwell and prayed for short adjournment. At her request, the hearing is deferred to 26.04.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**